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[Mr. Chairman.]

such a thing was likely to arise. Well, the Government is sorry, we are sorry; we are all sorry for it. We pass on to the next item.

Papers laid

SHRI BHUPESH GUPTA: Why speak about inconvenience?

SHRI JASWANT SINGH: Has Government expressed its regret in regard to its folly?

## STATEMENT OF BILLS ASSENTED TO BY THE PRESIDENT

SECRETARY: Sir, I lay on the Table a statement showing the Bills which were passed by Parliament during the Thirty-second Session (1961) of the Rajya Sabha and assented to by the President:

- 1. The Two-Member Constituencies (Abolition) Bill, 1961.
- 2. The Appropriation Bill, 1961.
- 3. The Orissa Appropriation Bill. 1961
- 4. The U.P. Sugarcane Cess (Validation) Bill, 1961.
- 5 The Appropriation (Railways) Bill, 1961.
- 6. The Appropriation (Railways) No. 2 Bill, 1961.
- 7. The Banking Companies (Amendment) Bill, 1961.
- 8 The Appropriation (Vote Account) Bill, 1961.
- 9. The Railway Passenger Fares (Repeal) Bill, 1961.

## PAPERS LAID ON THE TABLE

REPORTS ANNUAL AND Accounts (1959-60) OF THE TRAVANCORE MINERALS LIMITED, QUILON AND THE INDIAN RARE EARTHS LIMITED, BOMBAY AND RELATED PAPERS

THE PRIME MINISTER AND MIN-ISTER OF EXTERNAL AFFAIRS AND ALSO IN-CHARGE OF THE DEPART-

MENT OF ATOMIC ENERGY (SHRI JAWAHARLAL NEHRU): Sir, I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy each of the following Reports:-

- (i) Third Annual Report and Accounts of the Travancore Limited, Quilon, Minerals for the year 1959-60, together with the Auditors' Report thereon [Placed in Library. See No LT-2777/61.]
- (ii) Tenth Annual Report and Statement of Accounts of the Indian Rare Earths Limited, Bombay for the year 1959-60, together with the Auditors' Report thereon. [Placed in Library. See No. LT-2778/ 61.]

## THE INDIAN TELEGRAPH (AMENDMENT) Rules, 1961

THE DEPUTY MINISTER OF FIN-ANCE (SHRI B. R. BHAGAT): Sir, on behalf of Dr. P. Subbarayan, I beg to lay on the Table, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885, a copy of the Ministry of Transport and Communications (Department of Communications and Civil Aviation-Posts and Tele-Board) Notification  $\mathsf{graph}_{\mathrm{S}}$ No. 119, dated the 6th January, 1961, publishing the Indian Telegraph (Amendment) Rules, 1961. [Placed in Library. See No. LT-2647/61.]

THE DELHI DEVELOPMENT AUTHORITY (Preparation of Budget) Rules, 1960

THE MINISTER OF REVENUE AND CIVIL EXPENDITURE (DR. GOPALA REDDI): Sir. on behalf of Shri D. P. Karmarkar, I beg to lay on the Table, under section 58 of the Delhi Development Act, 1957, a copy of the Ministry of Health Notification No. F.6-12/60-LSG., dated the December, 1960, publishing the Delhi Development Authority (Preparation of Budget) Rules, 1960. [Placed in Library. See No. LT-2648/61.1